

CRL OP(MD) NOs. 20106 and 20185 of 2025

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED: 15-12-2025

CORAM

THE HONOURABLE MRS JUSTICE S.SRIMATHY

CRL OP(MD) NOs. 20106 and 20185 of 2025

1. THANNERMALAI
2. MUTHURAMAN
3. ALAGU NARAYANAN
4. ARUNACHALAM
5. SWAMINATHAN

Petitioner(s)

Vs

The State of Tamilnadu,
Rep. by THE INSPECTOR OF POLICE,
DCB, SIVAGANGAI DISTRICT.

(Crime No.20 of 2025)

Respondent(s)

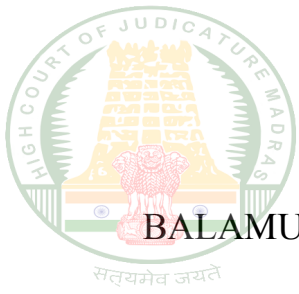
For Petitioner(s): Mr.K.Navaneetharaja

For Respondent(s): Mr.S.S.Manoj, Government Advocate (Crl.side)

For Intervenor : Mr.S.Kishore Kumar

For Intervenor : Mr.M.R.Venkatesh **For Intervenor :** Mr.D.Nallathambi

CRL OP(MD) NO. 20185 of 2025



BALAMURUGAN



Petitioner(s)

Vs

The State Of Tamilnadu
Rep. by THE INSPECTOR OF POLICE,
DCB, SIVAGANGAI DISTRICT.
(Crime No.20 of 2025)

Respondent(s)

Common Prayer:

C-38AB. For Anticipatory Bail in Crime No.20 of 2025 on the file of the Respondent Police.

For Petitioner(s): Mr.G.Sujeeth

For Respondent(s): Mr.S.S.Manoj, Government Advocate (Crl.side)

For Intervenor : Mr.S.Kishore Kumar

For Intervenor : Mr.M.R.Venkatesh

For Intervenor : Mr.D.Nallathambi

COMMON ORDER

It is alleged that almost Rs.1.76 crores/- and 17.5 kg of gold were swindled by the trustees.

2.This Court intended to investigate by appointing a Commission. After consultation with all the parties, this Court is constituting a Commission by appointing Mr.Rajarajeshwaran, who is a Chartered Accountant to verify the accounts and ***Hon'ble.Mr.Justice.V.Sivagnanam (Retired)*** as a Judge Commissioner to verify the following:



CRL OP(MD) NOs. 20106 and 20185 of 2025

1. Whether the trustees are having any power to deal with the land / property?

2. Whether the trustees have sold any land belonging to the Trust?

3. Verify the gold ornaments, silver ornaments and other articles.

4. Verify the cash deposited in the Bank accounts.

3. It is submitted that there will be a change in trustees every year, based on the scheme .

4. The learned Counsel appearing for the then trustee expressed his apprehension that the trustees would tamper the evidence. Such an apprehension is unnecessary, since the election of trustees cannot be interfered with and the same shall go on.

5. If anyone wants to make any statement, they are at liberty to make their submissions before the Commission.

6. The Commission shall enquire all the trustees involved from the date of inception.

The Commission shall submit an interim report before this Court on 30.01.2026.

7. Interim order already granted is extended till 30.01.2026.

8. Post the case on 30.01.2026.



15-12-2025

Note: Issue order copy on 15.12.2025.

WEB COPY

To

1. THE INSPECTOR OF POLICE,
DCB,
SIVAGANGAI DISTRICT.

2. The Additional Public Prosecutor,
Madurai Bench of Madras High Court,
Madurai.

3. Hon'ble. Mr. Justice. V. Sivagnanam (Retired),
N-Block, Flat No.2/5, Taisha Apartments,
IIIrd Main Road, Natesan Nagar,
Virugambakkam, Chennai-600 092.

4. Mr. P. V. Rajarajeswaran (C.A.),
167, 1st Floor, East Veli Street,
Opposite to Christian Mission Hospital,
Madurai- 625 001.
Contact No:9843036311.